



FORM No. 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**

ORDER SHEET

Application No. OA 173 of 2005

Applicant(s) P. Tareheswar Rao Respondent(s) Union of India & others

Advocate
for Applicant (s) m/s A.P. mishra

Advocate
for Respondent (s).....

T. K. Sahoo
P. K. Das

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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Copy served.
For favours of
Registration please.

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For Admission &
Inferior order —
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REGISTRATION

③ Registry

Order dated : 13.6.05

Heard Mr. A.P.Mishra, Lt. Counsel for the Applicant and Mr. R.C.Rath, Lt. Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

The Applicant, a Grade I Technician of Carriage and Wagon Repair Workshop at Mancheswar/Bhubaneswar, represented to the Sr. Divisional Electrical Engineer (Respondent No.3) under Annexure-R/1, dated 13.5.04, seeking permission to install an Air-Conditioner in quarters number Construction/A/1

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Unit-3, Bhubaneswar that has been allotted to him.

It has been stated by the Applicant that in order to save the life of his ailing wife, installation of the Air-Conditioner in his residential quarters has become essential. Since, the representation under Annexure-R/1, dated 13.5.04 (seeking 'No-Objection' in installation of the Air-Conditioner in his residential quarters) is still pending with the Sr. Divisional Electrical Engineer (Respondent No.3), this O.A., filed under Section 19 of the Administrative Tribunal's Act, 1985, is disposed of with a direction to the Respondents (especially to the Respondent No.3) to give consideration to the prayer of the Applicant, as made under Annexure-R/1, dated 13.5.04 and grant necessary 'No Objection' as due and admissible under rules, within three days of receipt of a copy of this order.

With the aforesaid observation and direction, this O.A. is disposed of.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be also handed over to the Lt. Counsels appearing for the parties.

A copy of this order be send to all the Respondents by special messenger at the cost of the Applicant.

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>Mr. A.P.Mishra, Ld. Counsel for the Applicant undertakes to deposite the cost of special messenger in course of the day.</p> <p><i>Chand</i> 13/06/05 Member(Judicial)</p>
<p>Special Messenger cost of Rs 340/- deposited for service of order with order on all the People.</p> <p><i>Ch</i> 13/06/05</p>	
<p>Copies of order dt 13.6.2005 issued to counsel for both sides.</p> <p>2. Copies of order dt 13.6.2005 along with copies of order issued to all the people by the Spl. Messenger.</p> <p><i>Ch</i> 13/06/05</p>	